

(iii) Notification G. S. R. No. 1580, dated the 7th September, 1971, publishing the Mineral Concession (Second Amendment) Rules, 1971.

(iv) Notification G. S. R. No. 1581, dated the 9th September, 1971, publishing the Mineral Concession (Fifth Amendment) Rules, 1971.

(v) Notification G. S. R. No. 1582, dated the 9th September, 1971, publishing the Mineral Concession (Fourth Amendment) Rules, 1971.

(vi) Notification G. S. R. No. 65, dated the 21st December, 1971. [Placed in Library. See No. LT—1426/72 for (i) to (vi)]

**CORRIGENDUM TO ENGLISH VERSION OF  
THE NOTIFICATION G. S. R. NO. 1279,  
DATED THE 22ND JULY, 1971**

SHRI SHAH NAWAZ KHAN : Sir, I also beg to lay on the Table Notification G. S. R. No. 66, dated the 21st December, 1971, (in English), publishing Corrigendum to English version of the Notification G. S. R. No. 1279, dated the 22nd July, 1971, mentioned at (i) above, [Placed in Library. See No. LT—1515/72.]

**NOTIFICATIONS OF THE MINISTRY OF EXTERNAL  
AFFAIRS**

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Sir, I beg to lay on the Table, under sub-section (3) of section 24 of the Passports Act, 1967, a copy (in English and Hindi) each of the following Notifications of the Ministry of External Affairs :

(i) Notification G. S. R. No. 1962, dated the 24th December, 1971, publishing the Passports (Fifth Amendment) Rules, 1971.

(ii) Notification G. S. R. No. 58(E), dated the 25th January, 1972,

(iii) Notification G. S. R. No. 59, dated the 25th January, 1972, publishing the Passports (Amendment) Rules, 1972. [Placed in Library. See No. LT—1427/72 for (i) to (iii)]

**THE MINIMUM WAGES (CENTRAL) AMENDMENT  
RULES, 1971**

SHRI ISAIX OVIND VERMA : Sir, I beg to lay on the Table, under section 30A of the Minimum Wages Act, 1918, a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour and Employment) Notification G. S. R. No. 1890, dated the 18th November, 1971, publishing the Minimum Wages (Central) Amendment Rules, 1971. [Placed in Library. See No. LT—1428/72].

**REFERENCE TO ALLEGATIONS AGAINST  
MINISTER OF INDUSTRIAL  
DEVELOPMENT**

SHRI BHUPESH GUPTA (West Bengal) : Sir, before you take up the next item of business, I want to say something.

MR. DEPUTY CHAIRMAN : What do you want to say ?

SHRI BHUPESH GUPTA : Sir, in the newspaper report today yesterday's proceedings have appeared in which it is shown that Mr. Moinul Haque Choudhury systematically avoided saying that he collected money from the public also along with relatives and friends. Now, Sir, it gives the impression as if I was saying something which is wrong. In the statement I brought here it is said that money was collected from friends, relatives and public. Now the matter is before the nation. The Prime Minister will reply to the debate.

MR. DEPUTY CHAIRMAN : You made that point yesterday.

SHRI BHUPESH GUPTA : Two things I suggest. First of all you may kindly direct the Government (that this point should be covered in the reply ; in fact, it is with this that she should open her speech. Secondly, there is a separate motion which I am tabling, which should be admitted, a short-duration discussion to discuss the whole matter. It should not be treated as an individual case. It should be treated as a case which is not only individual but has serious implications in public life. Even if he had collected it from a donor, it should have been given back to the donor. Now he has collected from the public. Then he said about its being a secret document. It is secret, of course. But you know, if I give Rs. 5 or Rs. 7 . . . ,